[18 December, 2001] RAJYA SABHA

Payment of compensaiton to land holders by ONGC

3000. SHRI R. KAMARAJ: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to State:

(a) whether it is a fact that the ONGC acquired agricultural land in Nagapattanam district in Tamil Nadu for crude oil;

(b) if so, whether compensation amount has been paid by Government to the land holders;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH GANGWAR): (a) to (d) Oil and Natural Gas Corproation (ONGC) has been acquiring land on temporary acquisition basis through the District Revenue Authorities for exploration of Hydrocarbons in Nagapattanam District of the State of Tamil Nadu. The compensation amount to the land holders is paid by ONGC as fixed by the District Revenue Authorities. Till date, ONGC has acquired approximately 300 Hectares in Nagapattanam District and paid a compensation of Rs. 70.71 lakhs. Of the area acquired, ONGC has surrendered approximately 136 Hectares, for which a sum of Rs. 89.80 Lakhs has been paid by ONGC to the land holders as the restoration charges.

BPCL Outlets in Orissa

3001. SHRI P. SOUNDARARAJAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) The details of petrol/diesel outlets together with the names of places run by Bharat Petroleum of leasehold lands belonging to private parties/organisations in Orissa;

(b) The details of outlets where the leasehold of land had expired;

(c) The outlets that are in illegal occupation of private land even after the expiring lease agreement; and

(d) Whether Government would order immediate vacation of such lands by BPCL and restore possession to the owners?

THE MINISTER OF STATE IN THE MINISTRY OF